

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**Original Application No.180/00322/2021**

**Thursday, this the 9<sup>th</sup> day of September, 2021**

**C O R A M :**

**HON'BLE Mr. P. MADHAVAN, JUDICIAL MEMBER  
HON'BLE Mr. K.V. EAPEN, ADMINISTRATIVE MEMBER**

1. Arjun Raveendran K., aged 26 years, S/o. Ravindran K., Assistant Loco Pilot, Office of the CCRC Office, Southern Railway, Erode, Salem Division, Residing at Sreelakam, Perode PO, Nadapuram, Kozhikode-673504, Ph:9400653699.
2. Rahul Mohan, aged 29 years, S/o Mohanan Pillaid, Assistant Loco Pilot, Office of the CCRC Office, Southern Railway, Erode, Salem Division, Residing at Rahul Mandiram, Puthnambalam PO, Kunnathur, Kollam – 691553, Ph:8304826377.
3. Christo Joju, aged 28 years, S/o. Joju M.D., Assistant Loco Pilot, Office of the CCRC Office, Southern Railway, Erode, Salem Division, Residing at Mandumpal House, Parempdam, Akathiyur, Thrissur-680519, Ph:8547895581.
4. Aiswarya S. Prakash, aged 28 years, D/o. Jayaprakash K.K., Assistant Loco Pilot, Office of the CCRC Office, Southern Railway, Erode, Salem Division, Residing at Aiswarya, Meenadu, Nedungolam PO, Kollam-691334.
5. Anju Joy, aged 29 years, D/o. Joy P.K., Assistant Loco Pilot, Office of the CCRC Office, Southern Railway, Erode, Salem Division, Residing at Mullappilly House, Madathumpady PO, Thrissur – 680733.
6. Priyaranjan M., aged 28 years, S/o. Madhusoodanan P., Assistant Loco Pilot, Office of the CCRC Office, Southern Railway, Erode, Salem Division, Residing at Ponmana, Kunnukara PO, Ernakulam – 683576, Ph:8943182008.
7. Sooraj Suresh, aged 27 years, S/o. Sureshkumar E, Assistant Loco Pilot, Office of the CCRC Office, Southern Railway, Erode, Salem Division, Residing at Eradath House, Rappal, Puduad PO, Thrissur – 680301,

Ph:9895781140.

8. Arun Dev, aged 25 years, S/o. Vasudevan N.,  
Assistant Loco Pilot, Office of the CCRC Office,  
Southern Railway, Erode, Salem Division, Residing at  
Charuvila Padinjattathil, Kulakkada East PO, Kottarakkara,  
Kollam – 691521, Ph:8943043824.
9. Kannan R., aged 28 years, S/o. Rajan B.,  
Assistant Loco Pilot, Office of the CCRC Office,  
Southern Railway, Erode, Salem Division, Residing at  
TC 28/1320(1), Dwaraka, Fort PO, Trivandrum-695023,  
Ph:8547107100.
10. Athul C.R., aged 26 years, S/o. C.V. Rajeev,  
Assistant Loco Pilot, Office of the CCRC Office,  
Southern Railway, Erode, Salem Division, Residing at  
Chethyattuman, Pala Road, Ettumanoor PO,  
Kottayam-686631, Ph:9947737531.
11. Nishanth Kiran, aged 26 years, S/o. Baburaj C.,  
Assistant Loco Pilot, Office of the CCRC Office,  
Southern Railway, Erode, Salem Division, Residing at  
4/387 A Sooryakiran, C.K. Paramba, Joseph Road,  
Kozhikode – 673 032.
12. Gireesh K.T., aged 34 years, S/o Soman,  
Assistant Loco Pilot, CCRC Office, Erode,  
Southern Railway, Residing at Thadayil House, Venappara PO,  
Koduvally via, Kozhikode-673583, Ph:9496370776.
13. Justin C. Jose, aged 28 years, S/o. C.V. Josekutty,  
Assistant Loco Pilot, CCRC Office, Erode,  
Southern Railway, Residing at Cherukalam House, Thuruthy PO,  
Changanacherry – 686535, Ph:9947310784.
14. Sreerag S.R., aged 27 years, S/o. Surendran Nair T.,  
Assistant Loco Pilot, CCRC Office, Erode,  
Southern Railway, Residing at Kizhakumkara, Puthen Veedu,  
Plachivila, Pallickal PO, Thiruvananthapuram-695 604,  
Ph:9995660433.
15. Praveen S., aged 25 years, S/o. Ssidharan K,  
Assistant Loco Pilot, CCRC Office, Erode,  
Southern Railway, Residing at Praveen Bhavan, Veliyam West PO,  
Veliyam, Kollam – 691 540, Ph : 7560916886.
16. Shanooj M., aged 26 years, S/o. Balan, Assistant Loco Pilot,  
CCRC Office, Erode, Southern Railway, Residing at  
Mekkudi House, Kathikappally post, Kozhikode-673542,

Ph:9567567325.

17. Madhuri P.L., aged 22 years, D/o. Pathamakumaran Thambi, Assistant Loco Pilot, CCRC Office, Erode, Southern Railway, Residing at Elampuram Mythri Nagr, Valliyavila, Thirumala PO, Trivandrum, Ph:8547063390.
18. Revathi S., aged 25 years, D/o. K.P. Suresh Kumar, Assistant Loco Pilot, CCRC Office, Erode, Southern Railway, Residing at Seena Nivas, Kanakkari Post, Kottayam, Ph:9400431175.
19. Arathi George, aged 32 years, D/o. George J., Assistant Loco Pilot, CCRC Office, Erode, Southern Railway, Residing at Nestle, Kanjirakode, Kundara PO, Kolla-691501, Ph:9400725054.
20. Ajimsha J.. Muhammed, aged 33 years, D/o. S. Jamaludeen Kutty, Assistant Loco Pilot, CCRC Office, Coimbatore, Southern Railway, Residing at Laiju Nivas, Cheriyela, East, Allummodu PO, Kureepally, Kollam, Pin 691577, Ph:9496341009.
21. Vineeth S., aged 31 years, S/o. Shankaranarayanan Namboothiri, Assistant Loco Pilot, CCRC Office, Erode, Southern Railway, Residing at Edmana Illam, Ponganad PO, Kilimannoor, Trivandrum – 695602, Ph:9496341009.
22. Aleena George, aged 26 years, D/o. Georgekutti, Assistant Loco Pilot, CCRC Office, Erode, Southern Railway, Residing at Acherilthundil, near LMSLPS, Chitumala, East Kallada PO, Pin – 691502, Ph-8943252968.
23. Sreehari P.K., aged 25 years, S/o. Krishnan Namboothiri, Assistant Loco Pilot, CCRC Office, Erode, Southern Railway, Residing at Sreevihar, Padinhattom, Kozhuval, Nileshwar PO, Kasargode, Pin 671314, Ph7736294150.
24. Rahul Menon, aged 27n years, S/o. Raveendranadhan, Assistant Loco Pilot, CCRC Office, Erode, Southern Railway, Residing at House No. 2006, Uma Nagar 10, Kolazhi PO, Thrissur 680010, Ph-8848661363.
25. Anoop E.M., aged 27 years, S/o. Baskaran, Assistant Loco Pilot, CCRC Office, Erode, Southern Railway, Residing at Kuttipunathil House, Eramala PO, Kozhikode, 672501, Ph-9645232596.
26. Arun Jacob V., aged 26 years, S/o. Victor James, Assistant Loco Pilot, CCRC Office, Coimbatore, Southern Railway, Residing at Kongampara, Kozhipara Post, Palakkad-678557,

Ph-8714533793.

27. Sarath K., aged 25 years, S/o. Sreedharan K.,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Sarath Nivas, Thannada, PO Chala East, Kannur,  
670 621, Ph – 9605014074.
28. Rebin Jose, aged 28 years, S/o. P.L. Jose,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Thonakkara, Puthenpurackal, Kezhuvam PO,  
Kottayam, Pin, Ph-9744305784.
29. Gayathri Namboothiri S.V., aged 26 years, D/o. Sambhu Namboothiri  
K., Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Andamaamadhom, Thevannoor PO, Ayoor, Kollam,  
Ph-9400130045.
30. Akhila K.P., aged 27 years, D/o. Kuttappan P.,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Mavarathala Puthen Veedu, Venpakkal PO, Trivandrum,  
Pin – 695 123, Ph-9567224022.
31. Muhammed Jouhar O., aged 29 years, S/o. Abdul Khader E.K.,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Odiyil House, Chirkkara Road, Payooli Angadi PO,  
Kozhikode, 673523, Ph – 9995575246.
32. Deepak C. Mohan, aged 33 years, S/o. Chandramohan K.,  
Assistant Loco Pilot, CCRC Office, Salem, Southern Railway,  
Residing at Sivashylam, Melattingal, Alamcode PO., Attingal,  
Trivandrum, 695102, Ph-9895952987.
33. Mithun G.S., aged 25 years, S/o. S. Gopakumar,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Sivaganga, Shanthi Nagar, Sreekaryam PO,  
Trivandrum – Ph 8301889072.
34. Jibin T. Isaac, aged 26 years, S/o. Isaac K. Thayil,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Thayil House, TRA 10, Kumarapuram MC PO,  
Trivandrum – 695 011, Ph – 9567643801.
35. Abhimannue V.S., aged 27 years, S/o. V.S. Suresh Babu,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Anjali Thottara, Kulayettikara PO, Ernakulam,  
682 315, Ph – 9020634118.
36. Archana V.S., aged 28 years, D/o. Sadanathan K.M.,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,

Residing at Vellakkattel Mevelloor PO, Kottayam – 686 609,  
Ph – 9497536624.

37. Ajeesh VL., aged 32 years, S/o. Vijayan B.,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Ajeesh Bhavan, Cheenivila, Kanjiramkulam PO,  
Trivandrum – 695 524, Ph – 9496371423.
38. Muhammed Fayis T.T., aged 27 years, S/o. Abdul Khader S.,  
Assistant Loco Pilot, CCRC Office, Erode, Southern Railway,  
Residing at Thevumkunithazha, Payyoli Angadi PO,  
Kozhikode – 673523, Ph-8089545898.
39. Pranav P.V., aged 28 years, S/o. Vasudevan P.V.,  
Assistant Loco Pilot, CCRC Office, Coimbatore, Southern Railway,  
Residing at Padinhare veetil, Edakepuram North PO, Cherukunnu,  
Kannur – 670301, Ph-9633449028.
40. Ashik Anto, aged 25 years, S/o. Antony A.P.,  
Assistant Loco Pilot, CCRC Office, Coimbatore, Southern Railway,  
Residing at Ainikkal House, Amballore, Alagappa Nagar PO,  
Thrissur – 680302, Ph-9539529249. .... **Applicants**

**(By Advocate M/s. Varkey & Martin)**

**V e r s u s**

1. The General Manager, Southern Railway, Park Town PO,  
Chennai – 600 003.
2. The Chief Personnel Officer, Southern Railway, Park Town PO,  
Chennai – 600 003.
3. The Railway Recruitment Board, Thiruvananthapuram,  
Thambanoor, Trivandrum – 695 014, represented by its Chairman.
4. The Railway Recruitment Board, Chennai, Park Town PO,  
Chennai – 600003, represented by its Chairman.
5. The Senior Divisional Personnel Officer, Southern Railway,  
Trivandrum Division, Trivandrum – 695 014.
6. The Senior Divisional Personnel Officer, Southern Railway,  
Palghat Division, Palghat – 691 002.
7. The Senior Divisional Personnel Officer, Southern Railway,  
Salem Division, Salem – 600008.

8. R. Jerart Gowdham Raj, Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
9. Minnu Thomas, Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
10. Praveen V., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
11. Vidhya A. M.K., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
12. Krishnapriya S., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
13. Giridhar K.R., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
14. Ani Kumar, Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
15. Megha M.V., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
16. Gokul Renjith K., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
17. Avinash, Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
18. Lekshmi Devi M., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
19. Deepak Kumar Meena, Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
20. Kiran T.R., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,

Trivandrum – 695 014.

21. Jotjis Jose P., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
22. Sarah G., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
23. Neethu Anna Mathews, Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014.
24. Krishna Prasad R., Assistant Loco Pilot (Trainee),  
Office of the Divisional Personal Office, Southern Railway,  
Trivandrum – 695 014. .... **Respondents**

**[By Advocate Mr. Sunil Jacob Jose (R1-7)]**

This application having been heard on 29.07.2021 through video conference, the Tribunal on 09.09.2021 delivered the following :

**O R D E R**

**Per : Mr. P. MADHAVAN, JUDICIAL MEMBER**

The applicants have filed this OA seeking the following reliefs:-

*“I) Call for the records leading to the issuance of Annexure A5 and quash the same to the extent the respondents 8 to 24 are appointed as Trainee Assistant Loco Pilots in Trivandrum Division of Southern Railway;*

*II) Declare that the applicants are entitled to be considered for appointment to the post of Assistant Loco Pilot in Palghat and Trivandrum Division of Southern Railway in preference to those candidates who were included in the replacement panel and to direct the respondents accordingly with all consequential benefits;*

*III) Award costs of and incidental to this application;*

*IV) Pass such other orders or directions as deemed fit.”*

2. The applicants' in this case are all working in Salem Division of Southern Railway and they are aggrieved by Annexure A5 order granting appointment to respondents Nos. 8-24 in Trivandrum Division of the

Southern Railway. According to the applicants, the applicants as well as the private respondents were selected as per Railway Recruitment Board's centralized notification produced as Annexure A1. Now they are working as Assistant Loco Pilots in Salem Division. According to them the applicants' secured higher marks and after the written examination they were asked to file their options for selecting the Divisions/Railway Recruitment Board Divisions for appointment and they have preferred Trivandrum and Palakkad Divisions in the said options. Instead of appointing them in the said Divisions the official respondents have appointed them as Assistant Loco Pilots in the Salem Division. Subsequently, the official respondents have drawn up a supplementary list for the remaining vacancies and the private respondents Nos. 8-24 were granted Trivandrum Division as per Annexure A5 order. The applicants' are highly aggrieved of the same. They are seeking to quash the appointment orders issued as Annexure A5 regarding appointment of private respondents Nos. 8-24. from trivandrum division of the respondents

3. According to the applicants, the subject matter of the order against which they are seeking redressal is within the jurisdiction of this Tribunal. According to them, the applicants are posted at Erode and by virtue of Rule 6(b) of the Central Administrative Tribunal (Procedure) Rules, 1987 the cause of action arises within the jurisdiction of this Tribunal and the applicants are entitled to get the preferential right for appointment at Trivandrum and Palakkad Divisions over respondents Nos. 8-24 who are less meritorious in the common selection as per notification produced as

Annexure A1. A copy of the revised notification is produced as Annexure A2. A copy of the panel by which the applicants were appointed is produced as Annexure A3. A copy of the replacement panel prepared by the Railway Recruitment Board is produced as Annexure A4 and a true copy of the order issued by the 5<sup>th</sup> respondent appointing respondents Nos. 8-24 in Trivandrum Division is produced as Annexure A5. According to the applicants, the action of the official respondents in appointing respondents Nos. 8-24 in the replacement panel as Assistant Loco Pilots (Trainee) in Trivandrum and Palakkad Divisions of the Southern Railway is highly arbitrary. According to them the applicants have opted for Trivandrum Division after the first level of the computer based test. The applicants' are meritorious enough to be included in the first and second panel prepared on the basis of higher cut off marks. They also seek to get an interim stay restraining respondents Nos. 5 & 6 from absorbing those candidates coming in the replacement panel.

4. When the matter came up for admission, the counsel for the respondents raised a preliminary objection that the Original Application cannot be entertained by this Tribunal as all the applicants in this case are working in Salem Division in Tamil Nadu. The competent Bench to consider the above OA is the Central Administrative Tribunal, Madras Bench and not the Ernakulam Bench. The Ernakulam Bench has jurisdiction only over Kerala and Lakshadweep. According to them Rule 6 of Central Administrative Tribunal (Procedure) Rules, 1987 specifically states where the OA has to be filed and which Bench can take cognizance of the same.

Being employees working in the Salem Division, the applicants ought to have approached the Central Administrative Tribunal, Madras Bench for getting their reliefs.

5. The counsel appearing for the applicants would contend that the original cause of action arose when the Trivandrum Division of the Southern Railway had issued Annexure A5 order by which respondents Nos. 8-24 were appointed. So a part of the cause of action has arisen in Kerala and they are entitled to file the OA before this Bench. He also would contend that "*cause of action*" means, therefore, every fact which if traversed it would be necessary for the plaintiff to prove in order to support his right to a judgment of the court. In other words it is a bundle of facts, which taken with the law applicable to them, gives the plaintiff a right to claim relief against the defendant. It must include some act done by the defendant since in the absence of such an act no cause of action would possibly accrue or would arise. So, in this view of the matter there is jurisdiction over this Tribunal to entertain the OA.

6. We have carefully gone through the pleadings and we have also heard the counsel appearing on both sides. We have also gone through Rule 6 of Central Administrative Tribunal (Procedure) Rules, 1987 which reads thus:

“6. *Place of filing applications.* –

(I) An application shall ordinarily be filed by an application with the Registrar of the Bench within whose jurisdiction.

(i) the applicant is posted for the time being, or

(ii) the cause of action, wholly or in part, has arisen: Provided that with the leave of the Chairman the

*application may be filed with the Registrar of the Principal Bench and subject to the orders under section 25, such application shall be heard and disposed of by the Bench which has jurisdiction over the matter.*

*(2) Notwithstanding anything contained in sub-rule (1) persons who have ceased to be in service by reason of retirement, dismissal or termination of service may at his option file an application with the Registrar of the Bench within whose jurisdiction such person is ordinarily residing at the time of filing of the application.”*

On a perusal of the above said Rules, we can see that an application shall ordinarily be filed by an applicant with the Registrar of the Bench within whose jurisdiction i) the applicant is posted for the time being or ii) the cause of action wholly or in part has arisen. According to the applicants they are working under Salem Division in Tamil Nadu. So as per clause (i) this application ought to have been filed before the Madras Bench of the Tribunal. Now the counsel for the applicants mainly relies on clause (ii) of the above Rules which says the place where the cause of action arose wholly or in part. According to him the cause of action has arisen at Trivandrum and hence the applicants who are working at Salem Division can very well file the OA before the Ernakulam Bench of the Tribunal challenging the order of the Trivandrum Division. So, according to him part of the cause of action has arisen at Kerala and hence Ernakulam Bench of the Tribunal has jurisdiction.

7. On a perusal of the notification issued as Annexure A1 it can be seen that it is a centralized employment notice issued on 3.2.2018 for the purpose of selection to posts in various Railway Recruitment Boards throughout India. There is no dispute regarding the fact that after the examination of the candidates they will have to fill up an option regarding to which division/

Railway Recruitment Board they want to get the posting. It has come out from the pleadings that the applicants who were selected by the Railway Recruitment Board as Assistant Loco Pilots were posted at Salem Division by the Southern Railway. Respondents Nos. 8-24 were subsequently selected in replacement panel from the same selection and when their appointment came they were given appointment in Trivandrum and in Palakkad Divisions. On going through the written submissions and hearing of the official respondents' counsel, we understand that Railway Recruitment Board is the nodal agency for completion of the selection and after selection they give panels to the Southern Railway and it is the Southern Railway Headquarters who allots the panels to various Divisions as per requirements. According to the respondents the applicants were posted at Salem Division as per the requirement placed with it by the Division under Southern Railway. The Headquarter distributes the candidates for appointment and the distribution is done in accordance with the requirements by the Divisions at that point of time. The respondents had allotted the applicants to Salem Division and they have already been appointed there. Having accepted the appointment and joining at Salem Division, the applicants cannot be heard to contend that they have a right to be posted at Trivandrum Division. Apart from the above they are the employees under the Salem Division and they cannot be allowed to challenge the order issued by the Trivandrum Division before this Bench of the Tribunal. The applicants could have challenged it before chennai bench. Further it was also stated that the Railway Recruitment Board has issued a corrigendum wherein it was clearly specified that Railway Recruitment

Board also reserves the right to allot post/Railway/unit not opted by the candidates, if considered necessary in administrative interests, subject to the candidate meeting the requirements of the posts concerned. The functions of the Railway Recruitment Board are clearly stated in paragraph 1.11 of Annexure A1 notification. It was clearly stated that the function of the RRB is to recommend names of suitable candidates to the concerned authorities of the Zonal Railway/Production Unit who in turn issue the offer of appointment letter subject to availability of vacancies and satisfying all eligibility criteria including antecedents and character. Therefore, we find that the role of Railway Recruitment Board is complete when they prepare the select panel and submit the same to the zonal office of the Southern Railway. It is from the Southern Railway headquarters that selectees were allotted to various Divisions. Accordingly, the applicants were appointed in Salem Division. Instead of challenging the said order the applicants are now challenging the order issued as Annexure A5 which was issued subsequent to their appointment and joining. If we go through Annexure A5 it can be seen that it is an order appointing respondents Nos. 8-24 in the replacement panel. As per Rule 6 of the Central Administrative Tribunal (Procedure) Rules, 1987 no cause of action has arisen within the jurisdiction of this Tribunal. The original cause of action is the appointment of the applicants at Salem Division which the applicants had not challenged and they had accepted the same and joined there. Subsequently, Trivandrum Division had appointed respondents Nos. 8-24 by Annexure A5 order. This will not give any cause of action as stated by the counsel for the applicants. The main cause of action of the applicants is that they were not given posting at

Trivandrum or Palakkad Divisions as per their option. If they are aggrieved of the same they ought to have challenged their appointment at Salem Division. The applicants cannot challenge the appointment of private respondents R8 to 24 at Trivandrum Division of respondents on a subsequent date. So there is no part-cause of action for filing the case before this Bench of the Tribunal. We find merit in the contentions raised by the official respondents' counsel in this respect. Since the applicants are working at Salem Division they ought to have filed the OA before the Chennai Bench of the Tribunal. Instead of doing the same the applicants have approached this Tribunal stating that this Tribunal has jurisdiction. **So we find that this Tribunal has no jurisdiction to entertain this OA and the OA is returned to the applicants for filing before the Bench which has jurisdiction in this matter. A copy of the OA will be kept in the file.**

8. The Original Application is disposed of as above. No order as to costs.

(Dated this the 9<sup>th</sup> day of September, 2021)

**K.V.EAPEN  
ADMINISTRATIVE MEMBER**

**P.MADHAVAN  
JUDICIAL MEMBER**

**“SA”**

**List of Annexures in Original Application No.180/00322/2021**

- 1. Annexure A1** – True extracted copy of the notification CEN 01/2018 dated 3.2.2018 issued by the Ministry of Railways.
- 2. Annexure A2** – True copy of the revised notification dated 20.9.2018 issued by the Ministry of Railways.
- 3. Annexure A3** – True extracted copy of the first panel (notification No. CEN/01/2018 dated 30.7.2019) published by RRB Trivandrum.
- 4. Annexure A4** – True extracted copy of the second panel (Notification No CEN/01/2018 dated 31.01.2021) published by RRB Trivandrum.
- 5. Annexure A5** – True extract of the office order No 24/2021/ELEC(OP) dated 15.6.2021 issued by the 5<sup>th</sup> respondent.
- 6. Annexure A6** – True copy of the representation dated 24.6.2021 submitted by the applicants along with others.
- 7. Annexure A7** – True extract copy of the office order No. SA/76/2019/Elecl./Running dated 14.8.2021.

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